

suffered seriously during the 1971 Indo-Pak war;

(b) whether the whole population of hilly towns had to vacate and large amount of their properties were looted or destroyed;

(c) whether due to shelling by Pakistani Army as also due to compulsory vacation of their houses ordered by the Indian Army, the people of this area had to face innumerable financial and other difficulties;

(d) if so, whether Government have taken measures for paying compensation to them for loss of their properties, trade, business and other avocations of life; and

(e) the measures of rehabilitation and payment of compensation undertaken by Government for the people of this hilly area?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY) : (a) to (e). The requisite information is being collected and will be laid on the Table of the Sabha as soon as it becomes available.

बेकोम्पोवाकिया-स्थित भारतीय दूतावास में काम कर रहे भारतीय और विदेशी राष्ट्रिक

9025. श्री हुकम चन्द कच्छबाब. क्या विदेश मंत्री यह बनाने की कृपा करेंगे कि इस समय बेकोम्पोवाकिया-स्थित भारतीय दूतावास में काम कर रहे भारतीय और विदेशी राष्ट्रिकों की संख्या क्या है ?

विदेश मंत्रालय में राज्य मंत्री (श्री सुरेंद्र बाल सिंह) : भारतीय राजदूतावास, बेकोम्पोवाकिया में इस समय अठ्ठाठ्ठ भारतीय और न्याह्द विदेशी राष्ट्रिक काम कर रहे हैं।

राष्ट्रीय सुरक्षा अधिनियम को मान्यता दिया जाना

9026. श्री हुकम चन्द कच्छबाब : क्या रक्षा मंत्री यह बनाने की कृपा करेंगे कि :

(क) पिछले छः वर्षों से राष्ट्रीय सुरक्षा अधिनियम, कानपुर को मान्यता न दिए जाने के क्या कारण हैं; और

(ख) क्या संघ को मान्यता न दिए जाने के कारणों से संबंधित सच को सूचित किया गया है ?

रक्षा मंत्रालय में उप-मंत्री (श्री जे० डी० पटनायक) :

(क) और (ख). सूचना एकत्र की जा रही है और मसा के पटल पर रख दी जाएगी।

Enforcement of Employees Provident Funds Act in Public Undertakings

9027. SHRI Md. JAMILURRAHMAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware that a large number of Public Undertakings covered under the Employees Provident Fund Act are not regularly complying with the provisions of the said Act;

(b) whether public transport undertakings practically in all the Regions are not regularly complying and investing the Provident Fund accumulation into the prescribed securities inasmuch as some of the transport undertakings have not invested at all the entire Provident Fund accumulation since the very date of coverage and it is being misused and the Provident Fund money has not been transferred to the Board of Trustee at all ; and

(c) whether in view of the recurring default on the part of the Public Undertakings, Government propose to issue directives to all the Regional Commissioners to personally visit all such units ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKATSWAMY) : (a) to (c). The information is being collected by the Provident Fund Authorities.